

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.**

**R.A. No. 21 of 2007**  
**(Arising out of OA 436 of 2006 )**

**Date of order : 26.04.2007**

**Rajendra Prasad Keshri, S/o Late Bisheshwar Prasad  
Vs.**

**U.O.I through Secretary, Ministry of Health, New Delhi & Ors**

**Shri  
RA filed by B.P. Keshari**

**ORDER**  
**[ Under Circulation ]**

**Sadhna Srivastava, M ( J ):-**

The present RA has been filed by the applicant for review of the order dated 31.01.2007 passed in OA 436 of 06 under the provisions of Rule 17 of CAT (Procedure) Rules, 1987.

2. The scope of invoking the jurisdiction of review is very limited. Three conditions have been given for filing review application under Order XLVII Rule ( 1 ):-

( i ) Discovery of new facts or evidence, after exercise of due diligence, was not within his knowledge or could not be produced.

( ii ) Error apparent on the face of the record.

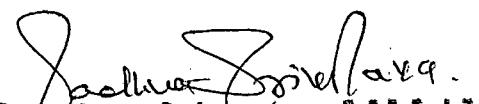


(iii) For any sufficient reason.

3. After perusal of the instant review application, I do not find that any of the above grounds of the application brings the case within the ambit of above three conditions.

4. The applicant has not pointed out any such ground that there were error apparent on the face of the record in the judgment in question.

5. In view of the law laid down in Subhash vs. State of Maharashtra, AIR 2002 SC 2537, the scope of review for the Tribunal is very limited. The Tribunal can only interfere if the error pointed out is plain and apparent. The Tribunal cannot reheat the case under the garb of provisions of the Rules. Hence, Review Application is dismissed.

  
[Sadhna Srivastava] M [J]

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